

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (Crl.) Nos. 1487-1493/2022

(Arising out of impugned final judgment and order dated 12-08-2021 in CRLMC No. 8936/2019 12-08-2021 in CRLMC No. 205/2020 12-08-2021 in CRLMC No. 1414/2020 12-08-2021 in CRLMC No. 1409/2020 12-08-2021 in CRLMC No. 2138/2020 12-08-2021 in CRLMC No. 2136/2020 12-08-2021 in CRLMC No. 9115/2019 passed by the High Court of Kerala at Ernakulam)

EPARCHY OF BATHERY

Petitioner(s)

VERSUS

THE STATE OF KERALA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.18555/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.18554/2022-PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 21-03-2022 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Romy Chacko, AOR

For Respondent(s) Mr. Nishe Rajen Shonker, AOR
Ms. Anu K Joy, Adv.
Mr. Alim Anvar, Adv.

Mr. P. S. Sudheer, AOR

Mr. Kuriakose Varghese, Adv.
Mr. V. Shyamohan, Adv.
Mr. Surya Prakash, Adv.
Mr. Akshat Gogna, Adv.
Mr. V. Shyamohan, AORUPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for respondent no. 2, the matter stands adjourned.

Be listed after four weeks, as prayed.

(NEETA SAPRA)
COURT MASTER (SH)(RANJANA SHAILEY)
COURT MASTER (NSH)